

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-282(PB)/2017

IN THE MATTER OF:

M/s. Jindal Aluminium Ltd.

... Applicant/Petitioner

Vs.

Lloyd Insulations (India) Ltd.

... Respondent

Order under Section 10 of Insolvency & Bankruptcy Code, 2016

Order delivered on 30.08.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant :

For the Respondent :

Ms. Neelam Rathore, Advocate

ORDER

On the joint request of the parties, hearing is deferred to
4th September, 2017.

Sd/-

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-

(DEEPA KRISHAN)
MEMBER(TECHNICAL)

30 .08.2017
V. Sethi